

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.225- IA/361(AHM)2024  
in  
**C.P. (IB)/29(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Harikrushna Mavjibhai Patel  
Vs  
Bank of Baroda & Ors.

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the PG : Mr. Mohit Gupta, Adv.  
For the HDFC Bank : Mr. Hem Buch, Adv.

**ORDER**

**IA/361(AHM)2024**

Ld. Counsel for the applicant wants time to file rejoinder as the RP is not available due to personal difficulties. Learned Counsel for the applicant directed to give copy of report to the HDFC Bank.

List for further consideration on 26.06.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**